

Central Administrative Tribunal
Principal Bench

C.P.No.371/97 in
O.A.No.2144/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this the 27th day of January, 1998

Shri Dharam Pal Singh
s/o Shri Chet Ram
R/o H. No.B/168, Gali No.2
Karawal Nagar
Indra Vihar
Delhi - 94. Petitioner

(By Shri U.Srivastava, Advocate)

Vs.

1. Shri S.P.Mehta
General Manager
Northern Railway
Baroda House
New Delhi.
2. Shri K.K.Chaudhary
Divisional Railway Manager
Northern Railway
New Delhi. Respondents

(By Shri R.C.Srivastava, Departmental Representtive)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Reply has been filed by the respondents stating that the order of the Tribunal has been complied with. The learned counsel for the applicant also states that in view of the reply the Contempt Petition has become infructuous and accordingly prays that it may be dismissed as having become infructuous. Accordingly, the Contempt Petition is dimissed as having become infructuous. Rule nisi stands discharged. No costs.

KM
(K.M.AGARWAL)
CHAIRMAN

R.K.A.
(R.K.AHOOJA)
MEMBER(A)

/rao/